

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 19th day of March, 2004.

Contempt Application No. 65 of 2002.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

Mohan Lal S/o Late Chunni Lal
R/o 54, Attarsuiya, Allahabad.

.....Applicant

Counsel for the applicant :- Sri S. Lal

V E R S U S

1. Colonel Badri Narain,
Commandant, Central Ordnance Depot,
Chheoki., Allahabad.

2. Colonel V.P. Sahi, Commandant,
Central Ordnance Depot, Chheoki, Allahabad.

.....Respondents

Counsel for the respondents :- Sri J.N. Sharma

O R D E R

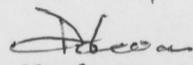
By Hon'ble Mr. Justice S.R. Singh, VC.

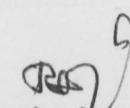
O.A No. 590/01 was instituted challenging the order of suspension. The O.A was allowed setting aside the suspension order and directing the respondents to pay all retiral benefits within a period of one month from the date of communication of the order failing which the respondents, it was provided in the order, "will be liable to pay 18% interest".

2. In para 9 of the Suppl. Counter Affidavit it has been stated that the matter was in process but due to some ^{formalities} departmental ~~channels~~, the implementation naturally ^{took} ~~takes~~ time and the deponent has since been paid Rs. 95589/- towards

(Signature)

his General Provident Fund vide cheque No. 261208 dated 07.09.2001 and the applicant's pension has already been released w.e.f 01.12.2000. It has been further stated that with regard to the remaining retiral dues,action has already been initiated. In para 6 of the reply to the M.A No. 4526/03, it has been stated that other retiral benefits such as leave encashment, CGIES, GPF, and Gratuity have already been released ~~as~~ [✓] after sanction of the Audit Authority. In para 7 of the said reply it is mentioned that the applicant is only entitled for the interest since March, 2002 as per the order of the Tribunal dated 23.01.2002. The applicant's claim for interest since December, 2000 has rightly been not accepted by the department in terms of the direction given by the Tribunal. We do not find it a fit case to preceed further ^{on} ~~on~~ the contempt side. Accordingly, the CCP is dismissed. Notices are discharged.


Member- A.


Vice-Chairman.

/Anand/